

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Implementation of directions dated 27th April, 2010 passed by the Hon'ble Supreme Court in case titled Pehtu Kanwar & Ors., v/s State of Bihar (Criminal Appeal No. 1257 of 2007) read with directions dated 20th November, 2018 passed in the case titled Hari Om alias Hero v/s State of Uttar Pradesh (Criminal Appeal No. 1256 of 2017).

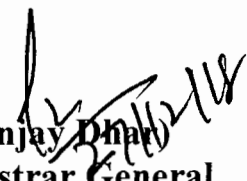
CIRCULAR

No: 99.

Dated: 27/12/2018

The Registrar Judicial, Jammu/Srinagar and all Courts under the jurisdiction of the High Court of Jammu and Kashmir shall, whenever record in a criminal case is summoned by the Hon'ble Supreme Court, transmit the same after translating it into English language, wherever required.

By Order.

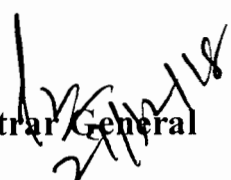

(Sanjay Dhar)
Registrar General

No: 48598-640/S.C.S

Dated: 27/12/2018

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of Jammu and Kashmir, Jammu.
5. All Principal District & Sessions Judges of J&K State for information/circulation amongst all Judicial Officers of the District for strict compliance.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
7. Administrative Officer, Office of the Advocate General, J&K Jammu.
8. President, Bar Association, Srinagar/Jammu
.... for information.
9. Incharge NIC for uploading the same on official website of the High Court of J&K.
10. Office file.


Registrar General